

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 1230 of 2019**

**IN THE MATTER OF:**

**Mistcold Sales and Services Pvt. Ltd. ...Appellant**

**Vs**

**Nayati Healthcare and Research Pvt. Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Naveen Kumar, Advocate**

**For Respondent: Mr. Ravinder K. Rawat, Advocate**

**ORDER**

**21.01.2020** Copy of Section 8 Notice and copy of Application under Section 9 of IBC have not been filed. The Appellant to produce the same. Section 9 Application may be filed without Annexures. Annexures may be kept ready at the time of argument.

List the Appeal 'For Admission (After Notice)' on **6<sup>th</sup> February, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*